## UTTAR PRADESH SHASAN GOPAN ANUBHAG \$

The Governor is pleased to order the publication of the following English translation of notification no. 103/1/2,89-CX-3(I), dated July 31, 2000 for general information:

No. 103/1/2/89—CX-3(I) July 31, 2000

WHEREAS the promises named, detailed and described in the Schedule given below is a place used for Petrol supply a work for purposes of a public character;

AND WHEREAS information with respect thereto, or he des juction or obstruction thereof, or interference therewith, would be useful to an enemy;

Now, THEREFORE, in exercise of the powers under sub-clause (d) of clause (8) of section 2 of the Indian Official Secrets Act, 1923 (Act no. XIX of 1923) read with Government of India. Ministry of Home Affairs, notification no. S.O. 1285, dated May 4, 1963, the Governor is pleased to declare the premises named, de-

tailed and described in the Schedule given below to be a 'Prohibited Place' for the purpose of the said Act, and is further pleased to direct that a copy of this notification in English and in the verna cular of the locality be affixed to the said premises:

## Sche dule

## Specification of the prohibited place

C.P. Station (35' ×35') Indian Oil Corporation Ltd., Brauni-Kanpur Pipe Line, Village Pahari Bhojpur, Police Station Parari, District, Mirzapur.

In East—	R oa d	
In West-	Plot No. 535	
In North-	Plot No. 535	
In S uth—	Plot No. 535	,

By order, KUSH VERMA, Scoretary.

Mary Published in the Utter Predesh Carette dated 25-9-2000 Part I. Gepy towarded for information.

P.S.U.P.—6 General (Gopan)—25-10-2000—60 (M)